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BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL

FINANCE CENTRE, 3RD FLOOR, NEW TOWN

MEMORANDUM OF APPLICATION

[Under Section 18 (1) read with sections 14, of the National Green Tribunal Act, 2010]

Original Application No.----- of 2023

Rajkumar Das

..... Applicant

AND

MOEF & ORS

.....Respondent

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Vakalatnama

50

Paushali Banerjee
Advocate

7A Kiron Shankar Roy Road, Kolkata-700001

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Original Application No.----- of 2023

Rajkumar Das

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.....Respondent

SYNOPSIS

In the present application the Applicant is seeking appropriate directions to protect the environment against respondent no.4 for illegal use of groundwater and illegal construction and modernization of the Integrated Steel Plant without any Environmental Clearance. That the respondent no.4 submitted an expansion proposal in 2023 before the respondent no.1 but before any proposal was accepted by the respondent no.1, the respondent no.4 started illegal construction for expansion . a show cause notice dated 23/08/23 issued by the

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respondent no.1 clearly show that the respondent no.4 continued excess production of cold pig iron from 2008 violating the Environmental Clearance as the limit of production in the Environmental Clearance is 31,300 TPA and in 2008 the consent was granted for 18360 MT/M which amounts to 20,238 TPM and 2,42,856 TPA (20,238 X 12) so the State Board also granted the Consent to respondent no.4 in violation of the EIA notification 2006. The respondent is also using ground water in violations of the conditions of the EC. That no action till date it taken against the respondent unit. Hence this Application.

Paushali Banerjee
Advocate
7A Kiron Shankar Roy Road, Kolkata-700001

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EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
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MEMORANDUM OF APPLICATION

[Under Section 18 (1) read with sections 14, of the National Green Tribunal Act, 2010]

Original Application No.----- of 2023

Rajkumar Das

..... Applicant

AND

MOEF & ORS

.....Respondent

LIST OF DATES

	Environmental clearance granted to the respondent unit	03/10/2006
	Consent to operate granted to the respondent unit	22/12/08
	Expansion proposal of the respondent unit	2023
	Joint inspection of the respondent authorities	4/08/23

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	Show cause letter issued by respondent no1 to respondent unit	23/08/23
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Paushali Banerjee
Advocate
7A Kiron Shankar Roy Road, Kolkata-700001

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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN

MEMORANDUM OF APPLICATION

[Under Section 18 (1) read with sections 14, of the National Green Tribunal Act, 2010]
Original Application No.----- of 2023

Between:

Rajkumar Das, Son of Swapan Kumar Das, Malancha Chandpur, Khargapur, Paschim
Midnapore-721301

.....Applicant.

AND

1. MOEF through its Secretary, Indira Paryavaran Bhawan, Jor Bagh, Lodi Road, New Delhi- 110003. Email id - Secy-moef@nic.in
2. The West Bengal Pollution Control Board, Service Through the Chairman, Paribesh Bhawan, 10A, Block – LA, Sector – III, Bidhannagar, Kolkata – 700106 Email- chrnmn.wbpcb-wb@bangla.gov.in
3. State Water Investigation Directorate, through its Director Nirman Bhaban, 3rd Floor, Salt Lake City Kolkata-700091. Email id - directorswid@gmail.com

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4. Ramsarup Industries Ltd, previously Ramsarup Lohh Udyog LTD through its
Chairman, ^{Cum Managing Director} 7C, Kiron Shankar Roy Road, Hastings Chamber, 1st Floor, Kolkata-
700001. Email id- ramsarup@cal2.vsnl.net.in
Project@ramsarup.com

.....Respondents

THE HUMBLE APPLICATION OF THE APPLICANT ABOVENAMED

MOST RESPECTFULLY SHOWETH:

1. THAT the address of the Applicants is as given above for the service of notice of this Application.
2. That the addresses of the Respondents are as given above for the service of notice of this Application.
3. That Present Application is being filed Under Section 18(1) read with Sections 14, 15 of National Green Tribunal Act 2010 (hereinafter, the 'NGT Act') by the aggrieved persons, being person interested in the protection of the environment and ecology. That the Present Application is being filed by Your petitioner state that your petitioner is a law abiding citizen of India, permanently residing at the respective address mentioned in the cause title hereinabove. The applicant is interested in the protection of the environment and in protection of the right to a clean environment guaranteed to him by the Constitution of India under Article

21 and in performance of his duty under Article 51. It is submitted that in the present application the Applicant is seeking appropriate directions to protect the environment against respondent no.4 for illegal use of groundwater and illegal construction and modernization of the Integrated Steel Plant without any Environmental Clearance.

4. BRIEF FACTS:

- (a) That the respondent no.4 is an integrated Steel Plant situated at Industrial Estate ~~Shri Jagpur~~ and Consent to operate was granted to the respondent no.4 on 6/06/2006 for manufacturing of Billets amounting to 24250 TPM, Cold Pig Iron 2608 TPM, Sponge Iron 12500 TPM . Copy of the CTO is annexed herewith and marked as annexure A.
- (b) That the respondent no.4 was further granted Consent to operate on 22/12/08 for production of cold pig iron amounting to 18360 MT/month from 1/12/2008 to 30/11/10. Copy of the CTO dated 22/12/08 is annexed herewith and marked as annexure B.
- (c) That the respondent no.4 was further granted consent to operate on 2/06/09 for manufacture of direct reduced iron amounting to 12500 TPM and dolochar 3960 TPM till March 2010. Copy of the CTO is annexed herewith and marked as annexure C.

- (d) That the respondent no.4 was granted Environmental Clearance on 3/10/2006 to manufacture 0.291 MTPA Cast Billets and 31,300 TPA Cold pig iron. The Clearance also contained specific condition that requirement of water shall be met from ~~Kharsipur~~ Municipality and shall not exceed 660 cubic meter per day. Copy of the EC dated 3/10/2006 is annexed herewith and marked as annexure D.
- (e) That the respondent no.4 obtained a consent from the State Board in 2008 for production of cold pig iron amounting to 18360 MT/month which exceeds the capacity of cold pig iron as per the Environmental Clearance.
- (f) That the respondent no.4 therefore continued excess production of cold pig iron from 2008 violating the Environmental Clearance as the limit of production in the Environmental Clearance is 31,300 TPA and in 2008 the consent was granted for 18360 MT/ M which amounts to 20,238 TPM and 2,42,856 TPA (20,238 X 12) so the State Board also granted the Consent to respondent no.4 in violation of the EIA notification 2006.
- (g) That the respondent no.4 submitted an expansion proposal in 2023 before the respondent no.1 but before any proposal was accepted by the respondent no.1, the respondent no.4 started illegal construction for expansion .
- (h) That the Ramsarup Lohh Uddyog was amalgamated with Ramsarup Industries LTD in 2008. Respondent no.4 was operating illegally till 2010 when

the plant was shut down due to some change in the management and other matters.

- (i) That the respondent no.4 again started its illegal construction of expansion of the Plant in October, 2022 and is still continuing, respondent unit have also completed a portion of the construction work. Copy of the pictures of the ongoing illegal construction is annexed herewith and marked as annexure E.
- (j) That the Applicant downloaded a show cause notice dated 23/08/23 from the website of the respondent authority from which the gross violations of the respondent no.4 are evident. Copy of the show cause notice dated 23/08/23 is annexed herewith and marked as annexure F.
- (k) That the show cause notice stated that expansion proposal of the project of respondent no.4 was received on 24/03/23 by respondent no.1 and a joint inspection dated 4/08/23 was conducted by respondent no.1 and it was found as follows:
 - (a) Repairing and maintenance activity in DRI and Blast Furnace was observed .
 - (b) New construction was observed at the proposed place of sinter plant .
 - (c) One Stack was found under construction .
 - (d) Construction activities was found at the present office buildings and a part of Pellet Plant area .

- (e) One oxygen plant that was defunct was found without any CTO and CTE was found.
- (f) That not only illegal construction was found by the respondent authority, it was also found that respondent no.4 was using a bore well to meet the water requirement in violation of the condition of Environmental Clearance dated 3/10/06.
- (g) That respondent no.4 is a gross violator as the general conditions of EC was also violated by the respondent no.4 by not complying with the conditions of green belt, no compliance report was furnished. It was also found during the inspection that establishment of ambient air quality station was not furnished, noise level monitoring not furnished etc.
- (h) That the Applicant submits that inspite of the blatant violations the respondent no.4 is continuing the construction activity and till date no action have been initiated against the Industry. The Applicant wrote a representation before the respondent authorities on 9/11/23 but all in vain. Copy of the representation is annexed herewith and marked as annexure G.

5. Grounds:

- I. FOR THAT the respondent authorities have miserably failed to preserve the natural resources and prevent illegal extraction of Ground water;

II. FOR THAT the respondent authorities have failed to appreciate that the respondent no.4 continued excess production of cold pig iron from 2008 violating the Environmental Clearance as the limit of production in the Environmental Clearance is 31,300 TPA and in 2008 the consent was granted for 18360 MT/ M which amounts to 20,238 TPM and 2,42,856 TPA (20,238 X 12) so the State Board also granted the Consent to respondent no.4 in violation of the EIA notification 2006;

III. FOR THAT the respondent authorities have failed to appreciate that That the Ramsarup Lohh Uddyog was amalgamated with Ramsarup Industries LTD in 2008. Respondent no.4 was operating illegally till 2010 when the plant was shut down due to some change in the management and other matters and the illegal act of construction was again started by the Industry during 2012 and is still continuing in violation of the Environment (Protection) Act,1986 and the rules framed thereunder and EIA notification 2006;

IV. FOR THAT the respondent authorities have failed to appreciate that the respondent no.4 is a gross violator and have not obtained Environmental

Clearance either for the amount of cold pig iron produced or for the expansion activity;

(v) FOR THAT the respondent authorities failed to appreciate that inspite of several violation as found in the joint inspection the respondent no.4 is still non compliant. The show cause notice stated that expansion proposal of the project of respondent no.4 was received on 24/03/23 by respondent no.1 and a joint inspection dated 4/08/23 was conducted by respondent no.1 and it was found as follows:

- (i) Repairing and maintenance activity in DRI and Blast Furnace was observed
- (j) New construction was observed at the proposed place of sinter plant
- (k) One Stack was found under construction
- (l) Construction activities was found at the present office buildings and a part of Pellet Plant area
- (m) One oxygen plant that was defunct was found without any CTO and CTE was found.

(vi) FOR THAT the respondent authorities did not take any action inspite of the fact that show cause notice was issued by respondent no.1 to respondent no.4

(vii) FOR THAT inspite of the representation submitted by the Applicant no further action is initiated by the concerned authorities. Respondent unit is still continuing the illegal construction activity without EC and have already completed a portion of the construction work.

(VI) FOR THAT by remaining inactive and maintaining stoic silence with regard to the illegal construction, in effect, abated such illegality and have made themselves liable to be proceeded against for such blatant defiance of the relevant provisions contemplated in the Environment (Protection) Act,1986, EIA notification 2006, Ground Water Resource (management, Control and Regulation) Act 2005;

6. LIMITATION:

The applicant declares that the cause of action in the instant case, accrues and continues from day-to-day. Such cause of action is renewing on a day-to-day basis and as such the question of applicability of the limitation prescribed in Section 14 (3) of the National Green Tribunal Act, 2010 does not arise.

7. Interim prayer:

Pending final disposal of the application the applicant seeks issuance of the following interim orders:

- a) An interim order of injunction directing the respondents and/or their servants and/or their employees and/or their agents to take adequate measures for demolition of the illegal construction by respondent no.4 at ~~Khera~~ Industrial Estate, till the disposal of the instant application;
- b) Ad-interim order in terms of prayers (a) as above.

8. Prayer:

In view of the facts mentioned in paragraphs 4 & 5 above the applicant prays for the following reliefs :

- a) Mandatory order do issue commanding the respondents each one of them and their men, agents, assigns and subordinates to certify and transmit to this Hon'ble Tribunal all records forming the basis of their inaction regarding to take adequate measures for protecting and preserving

ground water and compliance of Environmental Laws by respondent no.4, so that conscionable justice may be rendered;

- b) Mandatory order do issue commanding the respondents each one of them and their men, agents, assigns and subordinates to take demolish the illegal structure constructed by respondent no.4 in violation of the EIA notification 2006;
- c) Mandatory order do issue commanding the respondent authorities to calculate the environmental compensation for exploitation of ground water and illegal construction by respondent no.4, in violation of EIA notification 2006;
- d) Any other appropriate direction/directions and/or order/orders as this Hon'ble Tribunal may deem fit and proper;
- e) Cost of and/or incidental to the instant application;

VERIFICATION

I, Rajkumar Das, Son of Swapan Kumar Das, aged about 48 years residing at Malancha Chandipur, Khargapur(M), Paschim Midnapore-721301, by occupation Social Worker, do hereby verify that the contents of the paragraphs ^{4(A), 4(B), 4(C)} ----- are true to my personal knowledge and belief and/ or based on information and/or derived from sources which I verily believe to be true and the paragraph ^{4(B)} ----- are my humble submissions before this Hon'ble Bench based upon legal advice and I have not suppressed any material facts and circumstances.

Raj Kumar Das
Signature of the applicant

Prapada office
Pambali Das
Suburban

Identified by me :



01 DEC 2023

AFFIDAVIT

I, Rajkumar Das, Son of Swapan Kumar Das, aged about 48 years residing at Malancha Chandipur, Khargapur(M), Paschim Midnapore-721301, I solemnly affirm the Application and say as follows;

1. That I am the Applicant in this instant matter, I am affirming this Application.
2. That the contents of paras. (a), (b), (c), (d), (e), (f), (g), (h) of the Application are based on information and/or derived from sources I verily believe to be true. I have not suppressed any material facts; the rest of the paragraphs are my humble submissions

Verified at Kolkata on this 1st day of December, 2023

prepared in my office

*Rashtali Banerjee
sdro*

Raj Kumar Das
DEPONENT



ATTESTED
S. M. Hassan
S. M. HASSAN
NOTARY
Regn. No. 13789/18
High Court, Calcutta
Kolkata - 700 001

01 DEC 2023

NOC

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Annexure - 'A'

WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan
10A, Block-LA, Sector-III
Salt Lake City, Kolkata-700 098

Memo No. S05-2N-111/2004



Dated 06/06/2006

From :
Member Secretary,
West Bengal Pollution Control Board

To : M/s. Ramsarup Lohhudyog Limited,
7C, Kiran Shankar Roy Road,
Hastings Chambers, 2nd floor,
Kolkata-700024

Sub: Consent to Establish (NOC) from Environmental Point of View

Ref: Your letter No. R4UL/ENV/05 Dated 29/07/05

Dear Sirs,

WEST BENGAL

Integrated Steel Project

In response to the application for Consent to Establish (NOC) for proposed Unit of M/s Ramsarup Lohhudyog Limited, for manufacturing/storage/installation Billets (242.50 tonnes per month), Cold Pig Iron (2608 tonnes /month), Sponge Iron (25001 tonnes/month) & Granulated Slag* at J.L. No. 131, 138, 135, 136, 137, 134, 139, 132, 130 under Kalaikunda Gram Panchayat at PS-Kharagpur, Block-Bokhrajnagar, West Midnapore, this is to inform you that this Board hereby grants the Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed.

*(5458 tonnes / month).

1. The quality of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS : 2490 (Pt. I) of 1974; and/or its subsequent amendment and Environment (Protection) Rules 1986;
2. Suitable measures to treat your effluent shall be adopted by you in order to reduce the pollutional load so that the quality of the effluent satisfies the standards mentioned above;
3. You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the water (Prevention & Control of Pollution) Act, 1974. No sewage or trade effluent shall be discharged by you without prior consent of this Board;
4. All emission from your factory shall conform to the standards as laid down by this Board;
5. No emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control Pollution) Act, 1981;
6. No industrial plant, furnace, flues, chimneys, control equipment, etc. shall be constructed/reconstructed/erected/re-erected without prior approval of this Board.

NOC NO28866

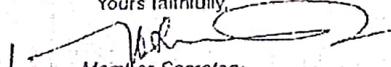
7. You shall comply with
- (i) Water (Prevention and Control of Pollution) Cess Act, 1977, if applicable.
 - (ii) Water (Prevention and Control of Pollution) Cess Act, 1978, if applicable.
 - (iii) Environment (Protection) Act, 1986
 - (iv) Environment (Protection) Rules, 1986
 - (v) Hazardous Wastes (Management and Handling) Rules, 1989 and Amended Rules, 2000
 - (vi) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amended Rules, 2000
 - (vii) Manufacture, Use, Import and Storage and Hazardous Micro Organisms, Genetically Engineered Organisms or Cell Rules, 1989
 - (viii) The Public Liability Insurance Act, 1991 and Amended Act, 1992
 - (ix) The Public Liability Insurance Rules, 1991 and Amended Rules 1993
 - (x) Biomedical Wastes (Management & Handling) Rules, 1998 and Amended Rules 2000 if applicable.
 - (xi) Recycled Plastics Manufacture and Usage Rules 1999, if applicable and
 - (xii) Ozone Depleting Substances (Regulation & Control) Rules, 2000, if applicable
8. You will have to abide by any other stipulations as may be prescribed by any authority/local bodies/Government Departments etc.

SPECIAL CONDITION :

Gross Capital Investment on land, building, plant and machinery = ₹.460 crores.

See Annexure.

Any violation of the aforesaid conditions shall entail cancellation of this Consent to Establish (NOC)

Yours faithfully,

 Member Secretary,
 West Bengal Pollution Control Board

Memo No. -2N-111/2004

Dated

Copy forwarded for information to :

1. Chief Inspector of Factories, Government of West Bengal, N. S. Building, Kolkata-700 001
2. Director of Industries/Director of Cottage & Small Scale Industries, Government of West Bengal, N. S. Building, Kolkata-700 001
3. Guard file, West Bengal Pollution Control Board.
4. Environmental Engineer, I/II/Alipur R.O./Howrah R.O./Hooghly R.O./B.R.O./D.R.O./Haldia R.O./S.R.O./ Asansol / Sub-R.O./WBPC Board

Himalaya Bhawan Delhi Road, Dankuni Dist. Hooghly	Vill, Panpur Kalyani Expressway R.O. Narayanpur Dist. 24 Pgs. (N)	Sahid Khudiram Sarani City Centre, Durgapur-16 Dist. Burdwan	Bhabani Bhawan 2nd Floor, Alipur Kolkata-700 027
Paribesh Bhawan 10A, LA-Block, Sector-III Salt Lake City, Kolkata-700 098	Block-05 at 40 Flats Complex Adjacent to Priyambada Housing Estate P.O. : Khanjanchak, P.S. Durgachak Haldia-721602 Dist : Purba Medinipur	Paribahan Nagar Matigara, Siliguri Dist-Darjeeling	10, Camac Street 2nd Floor Kolkata-700 017

Member Secretary,
 West Bengal Pollution Control Board

Annexure to NOC Sl. No. NO 28866
Special Conditions issued to M/s. Ramsarup Lohh Udyog Ltd

A) Emission sources :-

- 1) D.G. Set (1000 KVA) - Two nos.
- 2) Blast furnace (350m³) - One No and BF stove
- 3) Electric Arc Furnace (50 T) - One No
- 4) Ladle furnace (50 T) - One No
- 5) Raw Material Preparation area or DRI Kiln, Blast Furnace, EAF
- 6) Product house area, Product separation area
- 7) Cooler discharge area
- 8) Rotary kiln - One no., Capacity (500 TPD)
- 9) a) Waste Heat Recovery Boiler (1 no Capacity 54 TPH) (fuel waste gases from Rotary Kiln and (b) Blast Furnace Gas fired Boiler (1 no) - for 20MW Captive Power Plant
- 10) AFBC Boiler (1no) (Dolochar is to be used as fuel)

Stacks and Emission Control Devices --

- i. for generators, a common stack of height 15m from G.L. to be provided with acoustic enclosures / acoustic treatment of the D.G. room with residential silencer.
- ii. for Blast Furnace and BF stove 50m from G.L. to be provided with dust catcher and ventury scrubber
- iii. for Electric Arc Furnace & Ladle Furnace 50 m from G.L. to be provided with Bag Filter
- iv. for Billet Casting area 32m from G.L. to be provided with suitable fume extraction system
- v. for Raw Material Preparation area, stack of height 45 m from G.L. to be provided with Dry Fog Dust Suppression System and Bag Filter
- vi. for Cooler discharge area stack of height 45 m from G.L. to be provided with Bag Filter
- vii. for Product house area and Product separation area of rotary kiln, stack of height 45 m from G.L. to be provided with Bag Filter.
- viii. for Rotary Kiln 45 m from G.L. to be provided with Dust Settling Chamber, Post combustion chamber & Electrostatic Precipitator (ESP). ESP's are to be equipped with adequate numbers of fields and ESP should ensure 100 mg/nm³
- ix. for Product separation area 15 m from G.L. to be provided with Bag Filter.
- x. for WHR Boilers (54 TPH) and AFBC Boiler - 55 m chimney from G.L. to be provided with Dust Settling Chamber, Post combustion chamber, Electrostatic Precipitator (ESP) with I.D.Fan.
- xi. for Blast Furnace Gas fired Boiler (35 TPH) - 55 m chimney from G.L

All stacks to have sampling port, platform and ladder as per the Emission Regulation Part -III of CPCB.

B. Effluent:-

- 1) Cooling water to be recycled after settling.
- 2) Process effluent (boiler blow down etc) to be recycled after treatment.
- 3) The wastewater from ventury scrubber should be treated by clariflocculation
- 4) Domestic effluent - To be reused after treatment.

C. Solid Waste :-

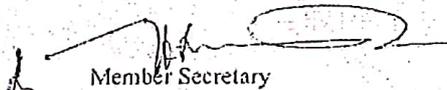
- i. Granulated Slag from Electric Arc Furnace to be sold off. Dust from Gas Cleaning plant & scrap to be reused. Dust & Scale from steel melting shop to be kept in a designated area in the plant. Dolochar to be used as fuel for firing the AFBC Boiler.
- ii. Steel Melting Shop(SMS) slag and Blast Furnace slag to be utilised as per the schedule mentioned in the Charter on Corporate Responsibility for Environmental Protection(CREP). The SMS slag and Blast Furnace slag to be used in landfill at low lying areas and sold to cement plants respectively.

Annexure to NOC Sl. No. NO 28866

Special Conditions issued to M/s. Ramsarup Lohh Udyog Ltd

D. General :-

1. Noise Control -- Ambient noise level & D.G. Set noise level not to exceed the permissible limit.
2. The standards / guidelines for control of noise from stationary Diesel generator sets prescribed under notification of Ministry of Environment & Forest, Govt. of India, G.S.R.371(E), [17/5/2002] and its amendments should be followed.
3. Water shall be sourced from the Kharagpur Municipal Water Supply System.
4. ESPs should meet a standard of 100 mg/m³.
5. The unit must comply with the provisions of Hazardous Wastes (Management & Handling) Rules, 1989 & amendments made thereafter
6. No additional machineries/equipments can be installed without prior permission from this Board.
7. The unit should not start operation without obtaining 'Consent-to-Operate' from this Board. Installation of pollution control devices shall be completed before applying for "consent to operate".
8. The unit should submit copy of service contract for operation and maintenance of pollution control devices.
9. The unit should not start production without installation of dedicated energy meter for emission control equipment.
10. The unit should not start production without commissioning inter-lock system between emission control equipments and rotary kilns.
11. Effluent generated to reused/recycled within the plant itself.
12. Good house-keeping to be maintained.
13. Arrangements for rain water harvesting should be done as proposed.
14. A proper storm water drainage system should be developed.
15. Waste heat recovered from the flue gas of rotary kiln & Blast furnace to be used in boilers for generation of electricity.
16. Noncoking coal of low ash percentage (approximately 27.5%) is to be used for DRI unit
17. Tree planting - at least 40% of the area to be covered by greeneries.
18. Proper steps are to be taken so that the flora and fauna are not affected during the construction phase.
19. The industry shall ensure compliance of the Charter on Corporate Responsibility for Environmental Protection
20. This NOC is valid up to 31.07.2010 for completion of the integrated steel plant.
21. This NOC is issued with the provision that the unit shall not undertake any construction work without obtaining environmental clearance from the Ministry of Environment & Forests, Govt. of India.
22. Environmental clearance from the Ministry of Environment & Forests, Govt. of India has to be obtained as per public hearing conducted on 10.03.2006.
23. State Government clearance to be obtained from Environment Department for captive power plant.


Member Secretary
West Bengal Pollution Control Board

RENEWAL (Red Category)

WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan',
Bldg. No. - 10A, Block-1A, Sector-III,
Salt Lake City, Kolkata-700 098



Consent Letter Number : CO33601

Memo Number : 47/ 4A-11/2006

Date 22.12.08

Renewal of Consent to Operate under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

The West Bengal Pollution Control Board (hereinafter referred to as 'State board') under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants renewal of consent to :

M/s. RANSARUP LOHM UDYOG LIMITED

(hereinafter referred to as 'Applicant') for its unit located at P.O.: Rakha jungle,
P.S.: Kharagpur (L), Dist.: Paschim Medinipore, Pin: 721301

(Detailed address of the manufacturing unit)

for a period from 01.12.2008 to 30.11.2010 to continue operation of the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the 'Consent to Operate' issued to the Applicant vide no. ** dated (hereinafter referred to as 'Earlier Consent') and the conditions mentioned below, provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of the Earlier Consent and in this consent letter and as specified in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as mentioned in the Earlier Consent and in this consent shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of the Earlier Consent and this consent letter giving one month's notice to the applicant.

** 777-4A-11/2006 dated 13.06.2008

Additional Conditions:

1. This consent is valid for production of cold pig iron - 18360 MT/month granulated slag - 5458 MT/month and generation of power - 7.5 MW using blast furnace gas fired boiler.
2. The Industry should operate complying the environmental norms strictly.
3. Please see annexure attached.

Sd/-

For and on behalf of the State Board

(Member Secretary/Chief Engineer/Asst. Engr/Asst. Env. Engr.)
CHIEF ENGINEER
W.B. POLLUTION CONTROL BOARD
KOLKATA-700 098

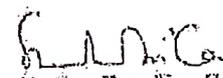
Page 06 of 06

RAMSARUP LOHM UDYOG LIMITED

Consent to
 P. O. RAKHAJUNGLE ; KHARAGPUR ; MIDNAPORE (WEST) ; PIN - 721 301.
 for its unit at

24. The Applicant shall maintain a separate register showing consumption of chemicals used in pollution control systems.
25. The Applicant shall get the samples of hazardous wastes/leachates analysed at least once in from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
26. The Applicant shall provide adequate and safe facility for collection of air, wastewater and solid waste samples by the State Board's staff as well as State Board's authorised agencies.
27. The Applicant shall submit to the State Board by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form-V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] Rules, 1992.
28. The Applicant shall allow the Officers of the State Board to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
29. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.
30. The Applicant shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
31. The Applicant shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and/or emission control devices and for overall environment management of the industry.
32. The Applicant shall have to make registration for the use of groundwater, if any, with Central Ground Water Authority.
33. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quantity as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident / event including natural disaster. The Applicant shall (i) take all steps adequate to prevent such accidental discharge / release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment. (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous, noxious or pollutants to the environment.
34. The Applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 60 (sixty) days before the date of expiry of this Consent.
35. The Applicant shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.
36. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

Additional Conditions This consent to operate is valid for the operation of the Blast Furnace only.


 (Member Secretary/Chief Engr/Sr. Engr./Engr./Asst. Engr.)
 Sr. Engr. Engineer (Planning)

Conditions : The conditions of the Earlier Consent has been modified as mentioned below :

01. The Applicant shall observe the following fuel consumption pattern :

Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day
01	Coal	1.2692 Ton/month	01		
02			01		

02. Daily Water consumption for the following purposes should not exceed : as per the conditions of EC 199 used by MOEF.

Industrial cooling, spraying in mine pits and boiler feed water (water used for gardening should be included in this category of use)	Domestic purpose	Processing whereby water gets polluted and the pollutants are easily biodegradable	Processing whereby water gets polluted and the pollutants are not easily biodegradable

03. Daily discharge effluent shall not exceed : The unit should maintain "zero discharge"

	Industrial Liquid effluent	Domestic Liquid effluent	Mixed (industrial & domestic) liquid effluent
No. of outfalls			
Quantity	KL	KL	KL
Place of discharge			

04. The Applicant shall maintain the quality of liquid effluents so that it should conform to the Standard for final effluent as mentioned :

Outlet No.	Nature of effluent										Frequency of effluent sampling
		pH	BOD (mg/L max.)	COD (mg/L max.)	TSS (mg/L max.)	O&G (mg/L max.)					

05. The Applicant shall maintain the quality of the gaseous emissions to conform the quality of the final gaseous emission to the Standard as given below :

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (source and control system, if any)	Volume Nm ³ /hr.	Velocity of gas emission (m/sec)	Concentrations of parameters not to exceed				Frequency of sampling
					SPM (mg/Nm ³)	CO (% v/v)			
S-1	50 M	Blast Furnace-01	10. (350M ³)	150	1%				Half
S-2	55 M	BF gas fired boiler-34TPH		150	1%				Yearly
S-3	15 M	DG set -1000 KVA (01 no.)		150	1%				
S-4									

06. The Applicant shall maintain the generation and treatment / disposal of non-hazardous solid waste as specified below: Same as earlier consent.

Type of waste	Quantity	Treatment	Disposal

07. The Applicant shall apply for renewal of consent to State Board in prescribed form 60 (sixty) days before expiry of the Consent.

For and on behalf of the State Board
 (Member) Secretary
 W.B. POLLUTION CONTROL BOARD
 KOLKATA-700 098

Annexure to CFO sl No. CO33601

Additional conditions issued to : M/s. Ramswarup Lohh Udyog Ltd.

1. On-line continuous monitoring system shall be installed in the stacks to monitor SPM as per the condition of EC issued by MoEF and NOC of the Board. The time frame should be indicated within 3 months.
2. Adequate measures like provision of dust suppression system consisting of water sprinkling, suction hoods, fans and bag filters shall be taken to control fugitive emission from all the vulnerable sources. Secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and guidelines / Code of Practice issued by the CPCB shall be followed. Fugitive emission shall be regularly monitored and records maintained.
3. Slag generated from Blast furnace shall be granulated and sold to the cement plants for further processing.
4. All efforts shall be made to reuse and re-circulate the water and to maintain "Zero discharge". Storm water drain shall be provided within the premises of the industry so as to avoid mixing with effluent.
5. Ambient air quality shall be monitored through ambient air quality monitoring stations and report to be submitted to the Board on regular basis. Time frame for installation of automatic air quality monitoring stations should be informed to this Board within 3 months.
6. All other conditions as imposed by the MoEF through their Environmental Clearance vide No. J.1 1011/229/2006-IA II(I) dated 03.10.2006 should be followed.

J.K.W. 19/12/08
(Dr. TK Gupta)
Chief Engineer-I

Dr. Tapas Kr. Gupta
CHIEF ENGINEER - I
W.B. POLLUTION CONTROL BOARD
KOLKATA-700 052

- 28 -
Annexure - 'e'

WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan',
Bldg. No. - 10A, Block-LA, Sector-III,
Salt Lake City, Kolkata-700 098



Consent Letter Number : C045580

Memo Number : 41 - 42 - 11 / 2006

Date : 02.06.09

Consent to Operate

under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and
Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended, and Rules and Orders made thereunder, hereby grants its consent to :

M/s RAMSARUP LOHH ~~UPPER FLOOR, 16, RAJAN BHAHAR~~ Roy Road, Hastings
Chambers, 1st Floor, Kolkata - 700008
WEST BENGAL
(Address of Regd. office/Head/Office/City Office)

(hereinafter referred to as Applicant) for ~~its~~ expansion existing premises, P.O. Rakha jungle,
P.S. Kharagpur (I), Dist. Purushottam Medinipur, Pin - 721301

(Detailed address of the manufacturing unit)

for a period from 03.2010

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.

For and on behalf of the State Board

West Bengal Pollution Control Board
Paribesh Bhawan
Bldg. No. 10A, Block-LA, Sector-III
Salt Lake City, Kolkata-700098
Seal

M. D. Das
02/06/09
(Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Env. Engr.)

ANNEXURE

Consent to M/s. RAMSARUP LOUH IDYOG LIMITED
 for its unit at existing premises, P.O.: Rakha Jungle, P.S.: Kharagpur (L), Dist.:
 Paschim Medinipur, Pin-721301.

Conditions :

01. This Consent is valid for the manufacture of :-

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01	Direct reduced Iron	12500 TPM
02	Dolochar	3960 TPM
03	Electrical power through	12 ⁰⁰ .5 MW
04	WHRB connected with the rotary	
05	Kiln.	
06		
07		
08		
09		
10		
11		
12		

02. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.
03. Daily discharge of industrial liquid effluent shall not exceed Zero discharge KL.
04. Daily discharge of domestic liquid effluent shall not exceed Zero discharge KL.
05. Daily discharge of mixed (Industrial & domestic) liquid effluent shall not exceed N/A KL.
06. The Applicant shall discharge liquid effluent to N/A (place of discharge) through N/A nos. outlets/outfalls.
07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.
08. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given in Table-I in page 03.

Mishra
 02/03/09.
 (Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Env. Engr.)

Sr. Env. Engr./Planning

Continued.....

Consent to M/S RAMSARUP LOHJI UDYOG LIMITED,

for its unit at existing premises, P.O. Rakha Janglo, P.S. Khoragpur (L), Dist. Paschim Medinipur, Pin: 721301

11. The Applicant shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.
12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted/displayed to facilitate identification.
13. The Applicant shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the Standard as given in Table-II below.

Table-II

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any):	Volume Nm ³ /hr	Velocity of gas emission m/sec	Concentrations of parameters not to exceed				Frequency of emission sampling
					SPM (mg/Nm ³)	CO (% v/v)			
S-1	55m	Rotary kiln-500TPD & WHRE-54 TPH along with ESP as APC device			100	1%			Thrice in a year.
S-2	45m	Cooler discharge product house, raw material preparation section, intermediate bunker & other vulnerable sources along common header & continuous locations.			100	1%			
S-3									
S-4									
S-5									
S-6									
S-7									
S-8									
S-9									
S-10									

(Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Env. Engr.)

Mr. *[Signature]*
Sr. Engr. Engineering Planning

Continued.....

Consent to M/s RAMSARUP LOHH UDYOG LIMITED
 for its unit at existing premises, P.O.: Rakhajungle, P.S.: Kharagpur(L)
Dist.: Paschim Medinipur, Pin: 721301

14. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.

15. The Applicant shall observe the following fuel consumption pattern :-

Sl. No.	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01	Coal with	2650 TPM	Rotary Kiln of capacity-500TPD
02	Low ash percentage		
03	(approx 27.5%)		
04			
05			

16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below:

Type of waste	Quantity	Treatment	Disposal
Coal fines		WEST BENGAL	sold to outside

17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below:

	Limit (dBA) L _{eq}
Day Time (8 am. to 6 pm.)	70
Night Time (6 pm. to 6 am.)	55

18. The Applicant shall at all times maintain good noise-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.

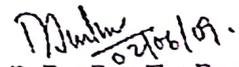
19. The Applicant shall bring about at least 33% of the available open land under the green coverage / plantation.

20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the Applicant to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.

21. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.

22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste.


 (Member Secretary/Chief Engr./Sr. Env. Engr./Enr./Asst. Env. Engr.)
 Sr. Engr. In-charge, Paschim Medinipur, Continued.....

Consent to M/s RAMSARUP LOHH UDYOG LIMITED,
 for its unit at existing premises, P.O.: Rakha Jungle, P.S.: Kharagpur (L), Dist.:
Paschim Medinipur, Pin: 721301

24. The Applicant shall maintain a separate register showing consumption of chemicals used in pollution control systems.
25. The Applicant shall get the samples of hazardous wastes/leachates analysed at least once in from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
26. The Applicant shall provide adequate and safe facility for collection of air, wastewater and solid waste samples by the State Board's staff as well as State Board's authorised agencies.
27. The Applicant shall submit to the State Board by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form-V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] Rules, 1992.
28. The Applicant shall allow the Officers of the State Board to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
29. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.
30. The Applicant shall furnish to the State Board full information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
31. The Applicant shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and/or air pollution control devices and for overall environment management of the industry.
32. The Applicant shall have to make registration for the use of groundwater, if any, with Central Ground Water Authority.
33. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quantity as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident / event including natural disaster. The Applicant shall (i) take all steps adequate to prevent such accidental discharge / release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment. (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous, noxious or pollutants to the environment.
34. The Applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 60 (sixty) days before the date of expiry of this Consent.
35. The Applicant shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.
36. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

Additional Conditions : Please see annexure attached.

M. Mukherjee
02/02/09

(Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Env. Engr.)

Sr. Env. Engineering Planning,

Annexure to CFO sl no. CO45580

Additional conditions issued to : M/s.Ramsarup Lohh Udyog Limited.
P.O:Rakhajunglo,P.S:Kharagpur(L)
Dist:Paschim Medinipur.Pin:721301.

- 1.The unit should strictly abide by the conditions as stipulated in the Environmental Clearance issued by MoEF vide no. J-11011/229/2006-1A II(I) dated 03.10.2006 and NOC issued by the State Board vide memo no. 305-2N-111/2004 dtd. 06.06.08.
- 2.New emission and effluent standards issued by the MoEF for Sponge Iron Industries vide no. G.S.R.414(E) dated 30th May,2008 have to be complied with.
3. Adequate measures shall be taken to control fugitive emission from all the vulnerable sources. Secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and guidelines/Code of Practice issued by the CPCB shall be followed.
4. All efforts shall be made to reuse and re-circulate the water and to maintain "Zero discharge". Storm water drain shall be provided within the premises of the industry so as to avoid mixing with effluent.
5. Ambient air quality shall be monitored through ambient air quality monitoring stations and report to be submitted to the Board on regular basis. On-line stack monitoring results should be recorded and send to the Board on regular basis.
6. Adequate Green belt shall be developed in and around the plant premises.
7. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel plants shall be implemented.
8. The unit must comply with the six points directives issued by the State Board as follows and compliance report to be submitted to the Board on time to time basis.
 - Under no circumstances the industry shall store any dust, coal char, coal fines etc. in open spaces.
 - The dust collection system in the ESP should be provided with pneumatic control system along with silo and pug mill.
 - The industry must provide 'Dry Fog Dust Suppression System' for controlling fugitive emission.
 - Concrete/ paved road must be provided within the factory premises.
 - At least two tankers must be provided by the industry for ensuring continuous water spraying within and outside the factory premises. Contract agreement or documentary proof to be submitted to WBPCB for the same.
 - Good housekeeping shall be maintained and the industry shall develop green buffer zone along the inside periphery of the factory premises, covering at least 40 % of total area.
9. Dedicated energy meter must be installed with the emission control equipments .
10. The unit should utilize waste gases in waste heat recovery boiler for power generation.
11. The unit shall develop surface water harvesting structures to harvest the rain water.
- 12.The unit should install AFBC/CFBC boiler to utilize coal char as per the action plan submitted. Untill then coal char should be disposed off in an environment friendly manner.

M. Sarkar
02/06/09.
(D.Sarkar)

Senior Environmental Engineer (Planning)

(6)

Annexure - 'D' - 35-

No.J.11011/229/2006-IA II(I)
Government of India
Ministry of Environment & Forests
I.A.Division

Telfax 2436 0488
Paryavaran Bhavan
CGO Complex, Lodi Road
New Delhi-110003

Date : 3rd October, 2006

To,

Shri Ashish Jhunjhunwala
Managing Director
Ramsarup Lohh Udyog Limited
7C, Kiran Shankar Roy Road
Hastings Chambers, 1st Floor
Kolkata - 700 001

Phone : 033-22137663
Fax No : 033- 22137667
E-mail : ramsarup@cal2.vsnl.net.in

Subject : Integrated Steel Plant at Industrial Estate Kharagpur, District Paschim Medinipur, West Bengal by M/s Ramsarup Lohh Udyog Limited - Environmental Clearance req.

Sir,

This has reference to your letter no. RLUL/ENV/06 dated 22nd June 2006 alongwith application, EIA/EMP and related project documents also with CD and subsequent clarifications furnished by you vide your letter dated 10th July 2006, for environmental clearance on the above mentioned project. The Ministry of Environment and Forests has examined your application. It is noted that the proposal is for 0.3 MTPA Integrated steel plant at Industrial Estate, Kharagpur, in District Paschim Medinipur, West Bengal to manufacture 0.291 MTPA Cast Billets and 31,300 TPA Cold plgs besides co-generation of 20 MW power. Direct Reduced Iron (DRI) Plant will be installed to produce 90% of iron (total), around 0.2 -0.3% carbon. DRI Plant will consist of raw material feed system, rotatory kiln, rotary cooler, product (DRI) handling system and waste gas system. Blast furnace (BF) of 350 m3 capacity will be installed to produce 2,28,100 TPA hot metal which will be charged to EAF. Part of the hot metal will be converted to pig iron in pig casting machine. Steel Melting shop (SMS) for producing 3,00,000 TPA steel will be installed. Electric Arc furnace (EAF) will act as primary steel making unit and will be charged using 38% DRI, 60% hot metal and 2% plant return scrap. 20 MW captive power plant will be generated from Waste Heat emanating from DRI Kiln and BF. Total land acquired for the project is 302 Acres. Total cost of the project is Rs. 500 Crore.

3.0. Public hearing meeting was held on 10th February 2006. 'Consent to establish' has been issued by the West Bengal Pollution Control Board vide letter no 305-2N-111/2004 dated 6th June 2006. Commitment for supply of 660 m3/hr water has been issued by Kharagpur Municipality on 29.06.2005. West Bengal Industrial Development Corporation Ltd, has issued possession certificate for acquiring 302 acres land.

EIA

4.0. The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 27th January, 1994 as amended subsequently subject to strict compliance of the following specific and general conditions:

A. SPECIFIC CONDITIONS :

- i) The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The state Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time the emission level shall go beyond the prescribed standards. On-line continuous monitoring system shall be installed in stacks to monitor SPM and interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.
- ii) In-plant control measures for checking fugitive emissions from all the vulnerable sources like spillage/raw materials/coal handlings etc. shall be provided. Further, specific measures like provision of dust suppression system consisting of water sprinkling, suction hoods, fans and bag filters etc. shall be installed at material transfer points, blast furnace stock house and other enclosed raw material handling areas. Centralized dusting system i.e. collection of fugitive emissions through suction hood and subsequent treatment through bag filter or any other device and finally emitted through a stack of appropriately designed height conforming to the standards for electric arc furnaces. Fugitive emissions shall be regularly monitored and records maintained.
- iii) As indicated in the EIA/EMP report, the company shall install Waste Heat Recovery Boilers (WHRB) to recover the waste heat and generate power from the steam produced by the WHRB. The particulate emissions from the WHRB shall be controlled by installation of ESP as per the CPCB specification and particulate emissions shall not exceed 50 mg/Nm³. Further, the company shall install Dry Fog Dust Suppression in the material handling area, Dry gas cleaning system in rotary kiln, bag filter in DRI kiln, Dust catcher and ventury type gas cleaning system to the BF. Air emission from EAF will be controlled by providing hood over EAF and Bag filter fume extraction system in ladle and billet casting section.
- iv) Total requirement of the water shall not exceed 660 m³/d and shall be met from Kharagpur Municipal Water Supply. No ground water shall be drawn either for construction or operation. 'Zero' discharge shall be followed strictly as proposed. As reflected in the EIA/EMP report, the waste water generation from the various units and its proper recycling and reuse shall be ensured. The effluent during the monsoon shall be discharged after conforming to the prescribed standards. The domestic waste water after treatment in STP shall be discharged into natural drainage after ensuring quality of water within prescribed norms.
- v) As indicated in the EIA/EMP, Solid wastes are generated in the form of Slag, Scrap, Scale and dust. SMS -slag from EAF shall be used in land fill at low-lying areas. Slag from Blast Furnace shall be granulated and sold to the Cement plants located near by for slag cement. Scrap from SMS and other areas shall be recycled in the proposed plant to the extent possible. Dust from ESP of waste heat boiler of Captive Power Plant

shall be sold to the maximum extent possible and balance shall be dumped in a secured land fill area. Dust from DRI de-dusting and other de-dusting system shall be dumped in a secured land fill. The secured land fill for dumping of solid waste shall be as per CPCB norms.

- vi) The company shall develop surface water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
- vii) Green belt shall be developed in at least 100 acres area (33 %) within and around the plant premises as per the CPCB guidelines in consultation with DFO.
- viii) Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- ix) The project authorities shall ensure the Compliance of the recommendations made in the CREP for the Iron & steel plant.

B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the West Bengal State Government.
- ii. No further expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forests.
- iii. At least four ambient air quality-monitoring stations should be established in the downward direction as well as where maximum ground level concentration of SPM, SO₂ and NO_x are anticipated in consultation with the WBPCB. Data on ambient air quality and stack emission should be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and the WBPCB/CPCB once in six months.
- iv. Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.
- v. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).
- vi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA / EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.

- vii. The project authorities will provide requisite funds both recurring and non-recurring to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided should not be diverted for any other purpose.
- viii. The Regional Office of this Ministry at Bhubaneswar /CPCB/WBPCB will monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.
- ix. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the WBPCB/Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This should be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office.
- x. ~~Project authorities should inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.~~

5.0. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

6.0. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner will implement these conditions.

7.0. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.


(Sanchita Jindal)
Additional Director

Copy to:-

1. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
2. The Chairman, West Bengal Pollution Control Board, Parivesh Bhawan, 10A Block-LA Sector-III, Salt Lake, Calcutta-700091.
3. The Chief Conservator of Forests, Regional Office (EZ), Ministry of Environment and Forests A-3 Chandrashekharpur, Bhubaneswar - 751 023
4. The Secretary, State Department of Environment, Govt. of West Bengal, Kolkata.

- 39 -

-5-

5. JS(CGI-I), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
7. Guard File.
8. Monitoring File.
9. Record File.


(Sanchita Jindal)
Additional Director

-40-
Ammoniac - 'E'





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Annexure - F



By Speed Post/Online

F. No. IA-Z-12011/16/2023-IA-I (M)
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Alliganj
New Delhi-110 003
E-mail: bhardwaj.adiraju@gov.in

Dated: 23rd August, 2023

Sub: Show-Cause Notice and Directions under Section 5 of Environment (Protection) Act, 1986 for illegal construction by "Integrated Steel Plant at Industrial Estate Kharagpur, District Paschim Medinipur, West Bengal of M/s Ramsarup Lohh Udyog Limited" - reg.

Ref: i. Ministry's EC letter No. J-11011/1229/2006-IA-II (I) dated 03.10.2006.
ii. Ministry's EC letter No. J-11011/14/2008-IA II(I) dated 03.06.2009.
iii. Complaint dated 30.06.2023 from Swami Vivekananda Mission Trust.
iv. Ministry's letter dated 19.07.2023 seeking factual report from RO, Bhubaneswar
v. Monitoring report submitted by RO, Bhubaneswar vide letter 102-494/14/EPE/37 dated 16.08.2023.

WHEREAS, Environmental Clearance (EC) was granted to M/s. Ramsarup Lohh Udyog Limited, for the 'Integrated Steel Plant at Industrial Estate Kharagpur, District Paschim Medinipur, West Bengal by M/s Ramsarup Lohh Udyog Limited' vide letter No. J-11011/1229/2006-IA-II (I) dated 03.10.2006 and its modernization-cum-expansion granted vide letter No. J-11011/14/2008-IA II(I) dated 03.06.2009, subject to implementation of the various conditions and environmental safeguards contained therein, and

2. WHEREAS, a complaint vide reference no. SVMT/23-24/19 dated 30.06.2023 was received in the Ministry against M/s Ramsarup Industries Limited, West Bengal regarding "Violation of EIA Notification 2006-Commencement of construction work of Sinter Plant without getting Environmental Clearance & Consent to establish (NOC) and hiding the information, concealing factual data or submitted the false/fabricated data to obtain Transfer EC & Expansion ToR by the industry M/s ramsarup Industries Limited at Industrial Estate Kharagpur, P.O. Rakha Jungle, P.S. Kharagpur, District-Paschim Medinipur in West Bengal".

3. WHEREAS, the status of the matter was reviewed in the Ministry on the basis of information available on the PARIVESH portal about the project. Accordingly, the status of clearances associated with the project is as given below:

i. Environmental Clearance (EC) was granted to the project 'Integrated Steel Plant at Industrial Estate Kharagpur, District Paschim Medinipur, West Bengal by M/s Ramsarup Lohh Udyog Limited' by the Ministry vide letter No. J-11011/229/2006-IA.III dated 03.10.2006.

ii. Modernization-cum-expansion was granted to the extant project vide letter J-11011/141/2008-IAII(I) dated 03.06.2009.

iii. ToR Application for expansion of the project was received on PARIVESH portal on 24.03.2023 with Proposal Number IA/WB/IND1/423132/2023 entitled "Proposed

Expansion-cum-Modification of existing steel plant at Industrial Estate Kharappur, P.O. Rakha Jungle, P.S. Kharappur, District-Paschim Medinipur in West Bengal", EDS was raised on the ToR application, which remains pending in the absence of response from the PP.

iv. Application for EC transfer was received in the Ministry vide letter J-11011/141/2008-IA.11(1) dated 25.05.2023 on PARIVESH portal with proposal number IA/WB/IND/294044/2022 titled, "Change in Company name in the Environmental Clearances (EC) for Integrated Steel Plant at Industrial Estate Kharappur, District - Paschim Medinipur, West Bengal from M/s Ramswarup Lohh Dityog Limited to M/s Ramsarup Industries Limited". EDS was raised and the response remain pending with PP.

Further, the evaluation of KML file of the project available on PARIVESH portal w.r.t satellite imagery dated 2nd May 2023 available on Google Earth indicate towards recent construction activity in the plant premises.

4. WHEREAS, the joint inspection carried out by the Regional Office (RO) of this Ministry at Kolkata along with Regional Office of the Ministry at Bhubaneswar on 04.08.2023 for ascertaining alleged illegal construction activity as reported by the complainant. The said report was submitted to the Ministry vide letter dated 16.08.2023 (copy enclosed).

5. WHEREAS, the joint report submitted for the project has been examined by the Ministry. The perusal of the report inter-alia states the following observations of RO Bhubaneswar:

- i. *Project proponent vide letter dated 08.11.2017 informed that plant had been under suspension since November, 2010 and no production has been carried out from May/June, 2010.*
- ii. *Repairing and maintenance activity in DRI and Blast Furnace were observed.*
- iii. *New construction activity at initial stage at the proposed place of Sinter plant as per layout available in PARIVESH w.r.t Application No. IA/WB/IND/423132/2023 was also observed.*
- iv. *One stack has also been found to be under construction.*
- v. *Construction activities were also observed near the present office building. From the plant layout it appears to be a part of proposed pellet plant.*
- vi. *Changes in the project site due to recent construction activities in the proposed Sinter plant area and part of Pellet plant area has been further corroborated by Time Series Google Images dated 15.11.2018, 27.01.2021, 09.11.2022 and 02.05.2023.*
- vii. *One oxygen plant (defunct) was also observed for which CTE and CTO has not been furnished.*

EC Condition-wise inspection report has also been submitted by RO, Kolkata. The examination of EC condition-wise inspection report indicates towards non-compliance of following major EC conditions:

- i. *Bore well has been observed at the site not complying to the stipulations made by the EC condition directing no ground water shall be drawn either for construction or operation (Specific condition no iv of EC dated 03.10.2006)*
- ii. *Green-belt as per CPCB condition has not been observed and details of plantation carried out has not been furnished (Specific condition no vii of EC dated 03.10.2006 and Specific Condition no. xvii of EC dated 03.06.2009)*
- iii. *Details of health check-up of workers has not been furnished (Specific condition no viii of EC dated 03.10.2006 and General Condition vi of EC dated 03.06.2009)*
- iv. *Repairing activity in DRI and Blast furnace, new construction activity of proposed Sinter plant and proposed pellet plant at initial stage along with an oxygen plant whose CTE and CTO was not furnished has been observed against the stipulations made by EC condition*

- (General condition no II of EC dated 03.10.2006 and General Condition no. II of EC dated 03.06.2009)*
- v. *Establishment of ambient air quality station has not been furnished (General condition no III of EC dated 03.10.2006)*
 - vi. *Noise level monitoring data has not been furnished (General condition no v of EC dated 03.10.2006, General Condition iv and General Condition v of EC dated 03.06.2009)*
 - vii. *Details of expenditure have not been furnished (General condition no. vii of EC dated 03.10.2006 and General Condition xiii of EC dated 03.06.2009)*
 - viii. *Six monthly compliance reports have not been furnished regularly (General condition no. viii of EC dated 03.10.2006 and General Condition xiv of EC dated 03.06.2009)*
 - ix. *Data has not been furnished and the display board outside the premises for general public has not been observed (Specific Condition no III of EC dated 03.06.2009 and General Condition iv of EC dated 03.06.2009)*
 - x. *Details of time bound action plan to reduce solid waste, its utilization and disposal has not been furnished (Specific Condition no xv of EC dated 03.06.2009)*
 - xi. *First Aid room, fuel for cooking has not been observed (Specific Condition no xix of EC dated 03.06.2009)*
 - xii. *Details regarding eco-development measures including community welfare measures in the project area have not been furnished (General Condition no xi of EC dated 03.06.2009)*
 - xiii. *Details of Environment Cell have not been furnished (General Condition no xii of EC dated 03.06.2009)*
 - xiv. *Details of financial closure and final approval of the project has not been furnished (General Condition no xv of EC dated 03.06.2009)*
 - xv. *Details of EC granted by the Ministry has not been furnished (General Condition no xvi of EC dated 03.06.2009)*

6. Therefore, it has been observed that the unit has carried out construction of proposed Sinter Plant and proposed pellet plant without obtaining prior Environmental Clearance which is in consonance to the allegations made in the extant complaint dated 30.06.2023 and thus the construction has been undertaken by the project proponent (PP) in violation of EIA Notification, 2006 without obtaining prior EC.

7. NOW THEREFORE, you are directed to immediately stop all the illegal ongoing construction which has been reported to be undertaken without existing EC for such constructions.

8. In the above context, your attention is also drawn to provision of Section 5 of the Environment (Protection) Act, 1986 which is as reproduced below:

"For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes power to direct-

- a. *The closure, prohibition or regulation of any industry, operation or process; or*
- b. *Stoppage or regulation of the supply of electricity or water or any other service."*

9. NOW, THEREFORE, you are also directed to submit your response as to why this Ministry should not initiate action against you under the provision of Environment (Protection) Act, 1986 for the illegal construction in violation of EIA Notification, 2006. You are advised to submit your reply within 15 (fifteen) days of the receipt of this Notice falling which Ministry will be constrained to initiate action, as deemed fit and appropriate under the provision of Section 5 of the Environment (Protection) Act, 1986 and in the circumstances of the case with or without any further notice to the Project. Further, this Show Cause is without prejudice to any other legal action which may be

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taken against you which *inter-alla* includes action under section 15 & 19 of Environment (Protection) Act, 1986.

This issues with the approval of the Competent Authority.


(Dr. Bhargwa A. (Dr.))
Joint Director/Scientist 'D'

To,

M/s Ramsarup Lohh Udyog Limited,
7C, Kiran Shankar Roy Road,
Hastings Chambers, 1st Floor,
Kolkata-700001

Copy to:

1. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
2. The Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, A/3, Chandrasekharapur, Bhubaneswar-751023.
3. Member Secretary, West Bengal State Pollution Control Board, Parivesh Bhawan, 10A, Block-LA, Sector-III, Bidhannagar, Kolkata-700106.
4. The Member Secretary, Industry-1, Ministry of Environment, Forest & Climate Change, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi-110003.


(Dr. Bhargwa A. (Dr.))
Joint Director/Scientist 'D'

To,

Annexure - 'G' - 47 -

THE JOINT SECRETARY (IA-MONITORING & INDUSTRY -1),
Ministry of Environment, Forest and Climate Change,
Govt. of India, Indira Paryavaran Bhawan,
Jor Bagh, Lodi Road, New Delhi - 110 003

9/11/23

THE DIRECTOR & MEMBER SECRETARY (INDUSTRY-1),
Ministry of Environment, Forest and Climate Change,
Govt. of India, Indira Paryavaran Bhawan,
Jor Bagh, Lodi Road, New Delhi - 110 003

✓ THE CHAIRMAN,
Central Pollution Control Board
Parivesh Bhawan,
East Arjun Nagar,
Delhi-110032

THE CHAIRMAN,
West Bengal Pollution Control Board
Paribesh Bhawan, 10A, Block-LA,
Sector-III, Bidhannagar,
Kolkata-700 106

RE: Illegal Construction for expansion of Integrated Steel Plant by
Ramsarup Industries without Environmental Clearance and Consent

Sir,

M/s Ramsarup Lohh Udyog Limited situated at Khargapur, PO. Rakha, West Bengal,
being an integrated Steel plant was granted EC dated 3/06/2006. The Industry applied
for modernization and EC (Environmental Clearance) was granted for the Integrated
Steel Plant on 3/06/09. The Industry also applied for transfer of EC in 2023. The
undersigned meanwhile also searched the website and downloaded the show cause
notice and directions of MOEF dated 23/08/23 for illegal construction of Integrated

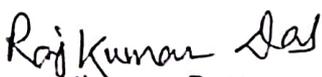
Raj Kumar Das

Steel Plant at Khargapur by Ramsarup Lohh Udyog Limited. The notice dated 23/08/23 states that a joint inspection was carried out by the regional office on 4/08/23 which clearly states that construction work of pellet plant was going on. There was one oxygen plant (defunct) for which no CTO and CTE was not obtained. It was also stated that the Industry was illegally using ground water. Repairing activity in DRI and Blast furnace along with construction activity of Sinter Plant and pellet plant was observed. It was clearly stated in the show cause letter that prior Environmental Clearance was not obtained by the project proponent for the Sinter Plant and Pellet Plant.

The said Industry also obtained CTO dated 22/12/06 and CTE for cold pig iron for 18,360 ton per month whereas the EC permitted production of 31,300 ton per anum. The Industry violated all the EC conditions as stated in the show cause notice including the construction of green belt.

That in spite of the blatant violations the Industry is continuing the construction activity and till date no actions have been initiated against the Industry. I therefore plead before your good offices to take prompt action against the illegal construction activities of the Industry.

Thanking You,


Rajkumar Das



EM1517410511 IVR:698741517416
SF KHARAGPUR BNS BFC <721301>
Counter No:4,09/11/2023,15:39
To:THE CHAIRMAN,DFCB PARTWESH BH
PIN:110032, Shaldara SO
From:RAJKUNAR DAS,CHANDIPUR
Wt:20gms
Amt:41.30(Cash)Tax:6.30
<Track on www.indiapost.gov.in>
<Dial 18002665868> (Wear Mask, Stay Safe)



EM1517396011 IVR:698741517396
SF KHARAGPUR BNS BFC <721301>
Counter No:4,09/11/2023,15:39
To:THE CHAIRMAN,DFCB PARTWESH B
PIN:700106, Bidhan Nagar IB Market SO
From:RAJKUNAR DAS,CHANDIPUR
Wt:20gms
Amt:41.30(Cash)Tax:6.30
<Track on www.indiapost.gov.in>
<Dial 18002665868> (Wear Mask, Stay Safe)



EM1517385611 IVR:698741517385
SF KHARAGPUR BNS BFC <721301>
Counter No:4,09/11/2023,15:39
To:THE JOINT SEC,MINISTRY OF FIN
PIN:110003, Lodi Road HQ
From:RAJKUNAR DAS,CHANDIPUR
Wt:20gms
Amt:41.30(Cash)Tax:6.30
<Track on www.indiapost.gov.in>
<Dial 18002665868> (Wear Mask, Stay Safe)



EM1517387311 IVR:698741517387
SF KHARAGPUR BNS BFC <721301>
Counter No:4,09/11/2023,15:39
To:THE DIRECTOR, MINISTRY OF FIN
PIN:110003, Lodi Road HQ
From:RAJKUNAR DAS,CHANDIPUR
Wt:20gms
Amt:41.30(Cash)Tax:6.30
<Track on www.indiapost.gov.in>

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VAKALATNAMA

IN THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

District: _____

OA/MA/RA/Contempt No. _____ of 2023

Rajkumar Das

{Appellant
{Petitioners

- Versus -

MOEF & Ors.

{Respondent
{Opposite Party

Vakalatnama on behalf of Applicant
Know all men by these presents that by Vakalatnama, I/We appoint the Advocates noted below or any one of them my/our lawful Advocate or Advocates for filing the memorandum or application or for entering appearance in the above matter for appearing conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petitions etc. On my/ our behalf for filing, taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suit etc. For signing and filling petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I / We further say that any act. Done by my / our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/us will be at liberty to withdraw from further conducting the case.

IN WITNESS WHERE OF I/WE sign and execute this Vakalatnama on this the 1st day of December 2023

Paushali Banerjee
Name of Advocates

Ms. Paushali Banerjee,
High Court, Calcutta,
NPS Business Centre,
Ground Floor, Kolkata - 7000001
M- 9433253274

*Received & accepted
for etc. by
Paushali Banerjee
Advocate*

Raj Kumar Das